

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
APPEAL NO. 11 OF 2024 / EZ**

---

Naresh Majhi

...Applicant

VERSUS

State of Odisha & Others

...Respondents

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1.	Reply Affidavit.	
2.	Photocopy of the inspection report carried out on dtd.05.10.2024. (ANNEXURE -- R4/1 Colly)	

SPCB Odisha, R.No 4

Kolkata

Through

Date:

**Sri Dipanjan Ghosh,**  
Advocates for the Respondent No.4  
(State Pollution Control Board, Odisha)  
e-mail: dpnjnghsh0@gmail.com  
Phone No.:9903080977

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
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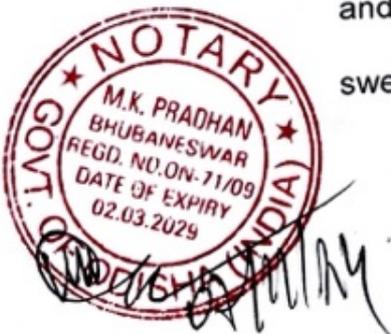
...Respondents

07 NOV 2024

REPLY AFFIDAVIT ON BEHALF OF STATE  
POLLUTION CONTROL BOARD, ODISHA,  
R.NO. 4.

I, Dr. Kailasam Murugesan, IFS, son of late  
Paramasivam Kailasam aged around 56 years, at present  
working as Member Secretary, State Pollution Control Board,  
having my office at Paribesh Bhawan, A/118, Nilakantha  
Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda,  
Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.4 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.



2. That I have gone through the Appeal Memo and understood the contents thereof.
3. That in the appeal the appellant has prayed for quashing of the order of environmental clearance dtd.10.07.2024 granted by SEIAA, Odisha (R-5) in favour of R-12 for extraction of stone metal from Kharabhuin-I Stone Quarry over an area of 7.00 acres or 2.833 ha. bearing Khata No.194, Plot No.275/A in Kharabhuin village of Harabhangra Tahasil, Dist-Boudh vide Annexure-1 of the Appeal Memo.
4. That at the outset it is humbly submitted that presently no cause of action has arisen against the R-4 Board since the R-4 Board has not granted consent to establish / operate under the provisions of Section-25 of the Water (PCP) Act, 1974 and Section-21 of the Air (PCP) Act, 1981 in response to the application dtd.10.07.2024 of the R-12 since it has failed to submit the lease agreement copy made with the competent authority (Mining Department).



5. That in order to verify the correctness of the allegation raised in the Appeal Memo, the Regional Officer, Bolangir alongwith Asst. Env. Scientist, Regional Office, Bolangir of the R-4 Board have carried out inspection on 05.10.2024 and submitted the detail report containing the status of environmental clearance/ consent to establish and operate with an observation that the R-12 was not in operation during the day of inspection and it was found to be water logged. Copy of the inspection report along with the enclosures is annexed to this affidavit and marked as **ANNEXURE – R4/1 Colly**.
6. That the Respondent No.4 Board craves the leave of this Hon'ble Tribunal to file further affidavit if necessary for effective adjudication of this case.
7. That the annexure annexed to the present affidavit is true and correct copy of its original.
8. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the



MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD.NO.ON-71/2009  
PH-9437627119 (M)

*Manjula*

official records, and that nothing material has been  
concealed therefrom.

*cepl*

**DEPONENT**  
Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar

**VERIFICATION:**

I, the above named deponent, do hereby verify that the  
contents of the above affidavit are true and correct to the best  
of my knowledge, as derived from official records, and that  
nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 7<sup>th</sup> day of  
November, 2024.

Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar

*cepl*

**DEPONENT**  
Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar

**SWORN BEFORE ME**



MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD.NO.ON-71/2009  
PH-9437627119 (M)

*Manjula*

**ANNEXURE-R4/1 Colly.****Inspection Report of M/s. Kharbhuin Stone Quarry-1, At/PO: Kharbhuin, Tah: Harbhanga, Dist: Boudh relating to Appeal no. 11/2024/EZ of Naresh Majhi v. State of Odisha & Others.**

The aforesaid stone quarry was inspected on **05.10.2024** to verify the correctness of the allegations contained in the appeal no. 11/2024/EZ filed Sri Naresh Majhi before Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata. Sri Prashant Kumar Mahakur, Representative of the quarry was present during the day of inspection. The quarry was inspected by the following officials:-

1. Er. Babita Singh, Regional Officer, State Pollution Control Board, Odisha, Balangir
2. Sri Swagat Anand Patel, Assistant Environmental Scientist State Pollution Control Board, Odisha, Balangir.

**Consent & Environmental Clearance Status of the Stone Quarry**

- Environmental Clearance has been granted for the stone quarry in the name of Sri Krutibas Mishra, vide EC Identification no. EC24B001OR180422 on dt. 10.07.2024.
- Consent to Establish (CTE) and Consent to Operate (CTO) application has been received from Sri Krutibas Mishra to the Board on dt. 17.07.2024. However, the quarry was not granted Consent to Establish and Consent to Operate as the applicant has not submitted lease agreement copy made with competent authority (mining department). (Copy of application form attached)

**Observations made during inspection**

- The stone quarry was not in operation during the day of inspection and it was found to be waterlogged. (photographs attached)
- The quarry is approximately at a distance of 800 metres from the village of Kharbhuin.
- This same stone quarry has been operated on earlier by ARSS Infrastructure Pvt. Ltd. which was found from the display board present near the stone quarry. (Photograph attached)

*Swagat Anand Patel*

**Assistant Environmental Scientist,  
State Pollution Control Board, Balangir**

Asst. Env. Scientist  
State Pollution Control Board  
Regional Office, Balangir

*B. Singh*

**Regional Officer  
State Pollution Control Board, Balangir**

Regional Officer  
State Pollution Control Board  
Regional Office, Balangir



Latitude: 20.588015  
Longitude: 84.551303  
Elevation: 118.83±3 m  
Accuracy: 5.9 m  
Time: 05-10-2024  
Note: Kharbhuin 1

Powered by NoteCam

**Signboard displaying the details of operation of Kharbuin-1 stone quarry**



Latitude: 20.587956  
Longitude: 84.551288  
Elevation: 121.72±4 m  
Accuracy: 5.3 m  
Time: 05-10-2024  
Note: Kharbhuin 1

Powered by NoteCam

**Waterlogged Kharbhuin -1 Stone Quarry, At/PO-Kharbhuin, Dist-Boudh**

State Pollution Control Board, Odisha  
Bhubaneswar

Receipt No.	702565974
Depositor Name	SRI KRUTIBAS MISHRA
Money Receipt Number	43992
Bank Name.	State Bank of India
Bank Id.	530
Application No.	5768062
Name and Address of Industry	KHARABHUIN-1 STONE QUARRY, At/PO--Kharabhuin,, Harbhanga N, Boudh
Name of Regional Office	HO
Applied For	CTE - BOTHMINE - NEW
Payment Type	NORMAL
Payment Date	17-07-2024
Consent Fee	From : 17-07-2024 To : 17-07-2024
<b>Payment Details</b>	
CTE (Rs.)	6000.0
Total Amount Paid (Rs.)	6000
In Words.	Six Thousand
Transaction Status	Successfully Completed

Print



*B. Mishra*  
*20-7-2024*



# STATE POLLUTION CONTROL BOARD, ODISHA

A/118, NILKANTHA NAGAR,

UNIT - VIII BHUBANESWAR - 751012

Form IV (A)(a)

APPLICATION FOR CONSENT TO ESTABLISH UNDER SECTION OF 25 OF  
WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974/SECTION  
21 OF AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981

(Special format for small scale industries other than 17 specified highly Polluting Categories)

**From:**

KHARABHUIN-1 STONE QUARRY, At/PO--Kharabhuin,  
City:Kharbhuin  
Tehsil:Harbhanga N  
District:Boudh

**To**

**The Member Secretary,  
State Pollution Control Board, ODISHA  
Bhubaneswar - 751012**

**Sir,**

I/We hereby apply herewith the Consent to Establish (NOC) for an industry namely **KHARABHUIN-1 STONE QUARRY** for production of Excavation of Stone , The site is located at **At/PO--Kharabhuin,, Boudh**

1. The annexure and other particulars and plans etc. are attached here with in triplicate.
2. I/We further declare that the information furnished in the annexure and plans etc. are correct to the best of my / our knowledge.
3. I/We hereby undertake to furnish any other information to be called for with in one month.

Yours Faithfully

Name of the Occupier: SRI KRUTIBAS  
MISHRA

Designation: LEASE

Name of the applicant: SRI KRUTIBAS  
MISHRA

Accompaniments:-

1. mine envclerance (Attached)
2. KML FILE\*\* (Attached)

**DATA SHEET**  
**(TO BE FILLED IN BY THE INDUSTRY)**

**A. BASIC INFORMATION :**

1. **Name of the Industry** : **KHARABHUIN-1 STONE QUARRY**  
**a) Occupier Address & Phone, Fax** : **KHARABHUIN-1 STONE QUARRY,**  
**At/PO--Kharabhuin,**  
**City:Kharbhuin**  
**Tehsil:Harbhanga N**  
**District:Boudh**
- b) Proposed Factory Address** :
2. **Name & Address of Occupier with Telephone & Fax No.** : **SRI KRUTIBAS MISHRA**  
**VILL-Bhajalpur, PO-Dharmashala**  
**+91-6370770240**  
**-**
3. **Project cost** : **Plant & machineries: 25.0 (in lakhs),**  
**land & Building: (in lakhs),**  
**Application Wise investment: 0.0 (in Lakhs),**  
**Others: 0.0 (in Lakhs)**
4. **Site information**
- Location**
- a) (Village/Panchayat) /NAC/ Municipality/Municipal corporation/Industrial Estate)** : **Village , (in meters)**
- (b) Plot No./Khata No.** :
- (c) District** : **Boudh**
- (d) Surrounding of the site**
- E** :
- W** :
- N** :
- S** :
- (e) Present use of land** : **Agriculture**
- (f)Distance from the nearest human habitation** :
5. **Total area of the factory (in acre)**
- (a) Built up area** :
- (b) Vacant area** :
6. **Existing features within 500 mtrs of the proposed site**

Name of Surrounding	Distance(in meters)	Description
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**B. TECHNICAL INFORMATION :****1. Product(S) List:**

Name of Products	Quantity	Unit
Excavation of Stone	10080.0	Cubic Meters/Year

**2. Raw - materials including:**

Raw Materials Name	Raw Materials Quantity	Unit
Stone	10080.0	Cubic Meters/Year

**3. Plant facility:**

Plant Name	Quantity	Unit

**4. Fuel consumption:**

Fuel Name	Daily Consumption	Unit
NA	0.0	Metric Tonnes/Day

**5. Brief description of the manufacturing process with flow chart : , (as attached)****6. List of reaction vessels/Boilers/Furnance/Heating chambers/Kiln etc.**

Type	Number of Stack	Stack Attached to	Height above ground level(in metres)	Capacity	Unit

**7. Water Requirement Detail:**

Water requirement for	Quantity(KL)

**8. Source of water supply**

Source Type	Source Name	Quantity(KL/D)

**C. POLLUTION INVENTORY :****1. Source of Air Pollution**

Source of Air pollution	Control Measure
-------------------------	-----------------

**2. WATER****a) List of waste water generated:**

Source of solid waste	Type/Nature of Waste	Other Waste type detail	Quantity (Metric Tonnes/Month)	Quantity Reused	Quantity Sold	Quantity Disposed	Method of collection	Method/Mode of disposal	Place of Disposal	Distance of discharge point from factor (in metres)
Industrial	Any Other	NA	0	0	0	0	NA	NA		

**b) Proposed treatment of waste water**

Uses	Treatment Arrangement Status	Treatment Type	Name of treatment Unit	Capacity(KL)	Treatment Unit
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**c) Proposal if any for waste water re-circulation/reuse** : NO

**d) Mode of final discharge**

Source of solid waste	Type of Waste	Any other waste type detail	Method of disposal	Place of disposal
Industrial	Any Other	NA	NA	

**(e)Point of final discharge**

Source of solid waste	Type of Waste	Any Other waste type detail	Place of disposal	Distance of discharge point from factor(in meters)
Industrial	Any Other	NA		

**3. SOLID WASTE**

Source	Nature	Quantity/Day	Mode of Disposal
Industrial	Any Other	0	NA

**4. Details of cost of Pollution Control Measures(in rupees)** :

**5. Any other additional information on the proposed industry** N/A

**Certified that the information furnished above are correct**

Signature :

Name of the Occupier: SRI KRUTIBAS  
MISHRA

Designation: LEASE

Name of the Applicant: SRI KRUTIBAS  
MISHRA

Address of the applicant: VILL-  
Bhajalpur, PO-Dharmashala

**From :** M/s KHARABHUIN-1 STONE QUARRY (M05697755)

**Date :** 17-07-2024 10:56

**Currently Processing Application**

**Application Type :** CTE / bothMine

**Application Id :** 5768062

**Date Time:** 20-07-2024 05:19

**Note By:** RO Bolangir(ROBOLANGIR)

**Forwarded To:** RO Bolangir

**Activity:** forward

**Description:**

**Activity:** Clarification

**Description:** You are requested to upload the following documents:- 1. Approved Mining Plan 2. Lease Agreement You are also requested to deposit the balance amount of CTE fees of Rs.20,208/- for consideration of your CTE application as complete.

**Date Time:** 27-07-2024 11:08

**Note By:** Industry(SPCB)

**Forwarded To:** Industry

**Activity:** forward [View Document](#)

**Description:** SUMIT

**Date Time:** 30-07-2024 05:28

**Note By:** RO Bolangir(ROBOLANGIR)

**Forwarded To:** RO Bolangir

**Activity:** forward

**Description:**

**Activity:** Clarification

**Description:** Kindly upload Lease Agreement copy made with competent Authority (Mining Department)to consider your application as complete.

**Date Time:** 29-09-2024 11:56

**Note By:** admin(Admin)

**Forwarded To:** RO Bolangir

**Activity:** forward

**Description:** Unit not replied clarification within 60 days, therefore application rejected automatically by the system.

State Pollution Control Board, Odisha  
Bhubaneshwar



<b>Receipt No.</b>	<b>351096209</b>
<b>Depositor Name</b>	<b>SRI KRUTIBAS MISHRA</b>
<b>Money Receipt Number</b>	<b>43993</b>
<b>Bank Name.</b>	<b>State Bank of India</b>
<b>Bank Id.</b>	<b>530</b>
<b>Application No.</b>	<b>5765677</b>
<b>Name and Address of Industry</b>	<b>KHARABHUIN-1 STONE QUARRY, At/PO--Kharabhuin,, Harbhanga N, Boudh</b>
<b>Name of Regional Office</b>	<b>HO</b>
<b>Applied For</b>	<b>CTO - AIR+WATER+ADDSHEET - NEW</b>
<b>Payment Type</b>	<b>NORMAL</b>
<b>Payment Date</b>	<b>17-07-2024</b>
<b>Consent Fee</b>	<b>From : 01-04-2024 To : 31-03-2026</b>
<b>Payment Details</b>	
<b>Financial Year</b>	<b>2024 - 2025</b>
<b>CTO (Rs.)</b>	<b>4500.0</b>
<b>Financial Year</b>	<b>2025 - 2026</b>
<b>CTO (Rs.)</b>	<b>4500.0</b>
<b>Total Amount Paid (Rs.)</b>	<b>9000</b>
<b>In Words.</b>	<b>Nine Thousand</b>
<b>Transaction Status</b>	<b>Successfully Completed</b>

Print

*B Singh*

*EC  
Apponding Plm  
Lease Agreement*



## STATE POLLUTION CONTROL BOARD, ODISHA

### THE WATER(PREVENTION AND CONTROL OF POLLUTION ACT, 1974(ACT, 6 OF 1974)

#### FORM IV

Application for consent for beginning to make new discharge/continuing discharge of sewage or trade effluent under Section 25 or 26 of the Act.

(To be submitted in triplicate)

(See Rule 21)

**From:**

KHARABHUIN-1 STONE QUARRY, At/PO--Kharabhuin,

City:Kharbhuin

Tehsil:Harbhanga N

District:Boudh

**To**

The Chairman  
State Pollution Control Board,ODISHA,  
Bhubaneshwar

**Sir,**

1. I/We apply to the State Pollution Board, ODISHA for consent under 'Section 25/Section 26' of the Water(Prevention & Control of Pollution)Act, 1974(Act 6 of 1974)to bring into use any new or altered outlet for the discharge of \*Sewage/trade effluent, to being to make new discharge of \*Sewage/trade effluent or continue to make discharge of \*Sewage/trade effluent from land/ premises owned by (1) **KHARABHUIN-1 STONE QUARRY** for a period from 01/04/2024 TO 31/03/2026 in accordance with the facts indicated in the Annexure, Appendices plan etc.

I/We are discharging or propose to discharge.

- (a) Sewage/Sullage Via drain/outfall sewers/treatment works
- (b) Trade effluent Via drains/outfall sewers/treatment works
- (c) Solid wastes into (3)

- (i) Stream/River

OR

- (ii) On land for irrigation, bearing Survey No.

----This is computer generated application ----

<http://odocmms.nic.in/> - (OSPCB)

adjoining/at a distance of \_\_\_\_\_ from stream/River

OR

(iii) Lake, Pond adjoining/at distance of \_\_\_\_\_ form stream/River

OR

(iv) Directly on land for open percolation into subttanean state of Survey No. \_\_\_\_\_  
adjoining/at  
distance of \_\_\_\_\_ from stream/River.

OR

(v) Tidal waters/estuarine water known as \_\_\_\_\_

OR

(vi) Sea along/off the shore known as \_\_\_\_\_

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.

3. I/We further declare that the statements made and informations furnished in the Annexures, appendices, and plans are true to the best of my/our knowledge. I/We understand that it is an offence to make a false statement in apply for any proposed consent,(See Section 42(1) (f) of the Act.

4. I/We hereby submit that in case of change of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made.

5. I/We hereby agree to submit to be Board an application for renewal of CONSENT three months in advance of the date of expiry of the period consented to for outlet discharge, if to be continued thereafter.

6. I/We undertake to furnish any other information within one month of its being called for by the Board. We further understand that only the dates on which all the relevent particulars in order to make the application complete in all respects, are furnished by us, will be reckoned as the date of making the application irrespective of the date of submission of the original application, which is incomplete.

Signature:

Name(s) of the Occupier(s): SRI  
KRUTIBAS MISHRA

Name(s) of the Applicant(s): SRI  
KRUTIBAS MISHRA

Address of Applicant(s) with seal: VILL-  
Bhajalpur, PO-Dharmashala

Accompaniments:-

1. mine envclerance (Attached)
2. KML FILE\*\* (Attached)

----This is computer generated application ----

<http://odocmms.nic.in/> - (OSPCB)

\*Note: Strike out entries not relevent  
(33/2375/8)

**ANNEXURE TO FORM-IV**

Existing/New/Altered

Note: Any applicant knowingly giving incorrect information or suppressing any information pertaining there to shall be liable to be furnished under the Act, while filling the Annexure, the applicant not concerned with any of the items shall be liable to be furnished under the Act, while filling this Annexure, the Applicant not concerned with any of the items shall state 'Not concerned' against the relevent one.

1. Full name of Applicant with address(in block letters) : SRI KRUTIBAS MISHRA  
Address: VILL-Bhajalpur, PO-Dharmashala  
Telephone: +91-6370770240
2. Full name of the land/premises/Area/Institute/Factory/Industry/ Treatment plant with address. : At/PO--Kharabhuin,  
City:Kharbhuin  
Tehsil:Harbhanga N  
District:Boudh  
Industry Telephone:+91-6370770240
3. Revenue/Survey number of land premises for which the application is made stating District Subdivision and Village. : District:Boudh  
Town: Kharbhuin  
Tehsil:Harbhanga N  
City Survey no./Revenue Survey no.:
4. State the month and the year in which the land premises/Area/Institute/Factory/Industry/Treatment plant was actually put into commission or is proposed to be put into Commission. : january,2024
5. State the Civil/Minister/Defence/Industrial etc. under whose administrative jurisdiction the applicant's land/Premises is situated. : Civil  
  
District: Boudh  
Corporation: No  
Municipality: No  
Village Panchayat/Cantonment/Defence department:  
Kharabhuin  
  
Post Trust: No  
State Government: Yes  
Prohibited Area: No
6. (a). State whether the land/premises/factory/industry has been declared as prohibited area : NO  
  
(b) If yes, state the name of the authority and furnish a certified copy of the order under which the area has been declared as the prohibited area. :

----This is computer generated application ----

<http://odocmms.nic.in/> - (OSPCB)

7. Is the industry/factory for which application is made closed on any days of the week. if so give the days on which it is closed. :
8. State working season in a year for the industry/Factory : (from: Jan to: Jan )
9. (a) No. of workers attending the factory :
- (b) No. workers residing in the premises :
10. (For local Bodies only)
- (a) Present Population :
- (b) Population covered under regular sewerage facilities. :
- (c) Population covered by conservancy latrins. :
- (d) Population having septic tank/pit privy facilities. :
11. (a) List the raw materials used such as metals, alloys, oils fuel etc. used per month in Metric tonnes.

Material & Alloys	Material Details	Weight
-------------------	------------------	--------

- (b) List of the products and by-products manufactured and the production per month.

Name of Products	Quantity	Unit
Excavation of Stone	10080.0	Cubic Meters/Year

- (c) Brief description of production process : (As Attached)

- 12 Water source and consumption details:

Source Type	Source Name	Quantity(KL/D)
-------------	-------------	----------------

Purpose	Quantity (KL/D)
---------	-----------------

13. State whether storm water drains are kept separate from Industrial/Domestic effluent drains. :
14. (a) If domestic effluent allowed to get mixed in industrial effluent : NO
- (c) State whether any treatment is given to the domestic waste before allowing to mix with an industrial effluent. : NO

(d) If no, state how it is disposed of and treatment given if any. :

15. Is there any provision or proposal for disposal of

	<b>Already Made</b>	<b>Proposed to be made</b>
(a) Domestic effluent in public underground sewer		
(b) Industrial effluent in public underground sewer		
(c) Give the name of public authority owing the sewer	: --	

16. Location of Discharge :

17. Effluent Details:

<b>Type of Effluent</b>	<b>Maximum generation of Effluent (Kl/d)</b>	<b>Mode of disposal</b>	<b>Effluent to be Recycle(KL/D)</b>	<b>Effluent to be Disposal/Discharge Quantity(KL/D)</b>

18. Is there any provision for equalizing or holding lagoons or tanks to store the effluents during unfavourable streams or tidal conditions

	<b>Already Made</b>	<b>Proposed to be made</b>
(i) Domestic		
(ii) Industrial		
(iii) Combined effluent		

19. Is sufficient land available/can be made available in case land disposal of effluent is proposed : NO

Area available : --

20. (a) Is the effluent toxic :

(b) State if the industrial effluent is

(i) having unpleasant smell :

(ii) irritating :

(iii) corrosive :

(iv) with colour :

(c) Is there any sudden change of temperature of effluent exceeding 10 degree C at any time :

21. a) Whether an environment management cell is functional : NO

b) Whether an environment lab has been established : NO

**C) REPORT OF SOLID WASTE DETAILS :**

Source	Type of Waste	Other waste type detail	Place of disposal	Distance of discharge point from factor(in meters)
Industrial	Any Other	NA		

22. Discharge details:

**REPORT OF ANALYSIS OF EFFLUENT/SEWAGE DETAILS**

Reference number outlet in the Map	Effluent before treatment			Effluent after treatment		
	Before Max	Before Min	Before Avg	After Max	After Min	After Avg

Signature(s) :

Name(s) of the Occupier(s): SRI  
KRUTIBAS MISHRA

Name(s) of the Applicant(s): SRI  
KRUTIBAS MISHRA

Address of the applicant(s) with Seal:  
VILL-Bhajalpur, PO-Dharmashala

Note : 1. Furnish a copy of the analysis report of representative samples carried out by a competent laboratory.

2. Expecting where such methods of determination are not available in ISI, the standard methods as laid down in the book 'Standard method for the examination of Water and Waste Water' published by APHA will be followed for determination of the above mentioned parameters.

3. If there is absolutely no possibility constituent being present in the effluent, the applicant must state this fact in the analysis report against the particular characteristic and this need not be analysed for. but the applicant should take full responsibility for this statement and he will be proceeded against according to the provisions of the Act if his statement is found to be incorrect.

**From :** M/s KHARABHUIN-1 STONE QUARRY (M05697755)

**Date :** 17-07-2024 11:04

**Currently Processing Application**

**Application Type :** CTO / Air+Water+AddSheet

**Application Id :** 5765677

**Date Time:** 20-07-2024 05:22

**Note By:** RO Bolangir(ROBOLANGIR)

**Forwarded To:** RO Bolangir

**Activity:** forward

**Description:**

**Activity:** Clarification

**Description:** You are requested to upload the following documents:- 1. Approved Mining Plan 2. Lease Agreement 3. CTE Copy after which your application will be considered as complete application.

**Date Time:** 27-07-2024 11:10

**Note By:** Industry(SPCB)

**Forwarded To:** Industry

**Activity:** forward [View Document](#)

**Description:** SUMIT

**Date Time:** 30-07-2024 05:21

**Note By:** RO Bolangir(ROBOLANGIR)

**Forwarded To:** RO Bolangir

**Activity:** forward

**Description:**

**Activity:** Clarification

**Description:** Kindly upload CTE copy and Lease Agreement copy to consider your application as complete.

**Date Time:** 29-09-2024 11:56

**Note By:** admin(Admin)

**Forwarded To:** RO Bolangir

**Activity:** forward

**Description:** Unit not replied clarification within 60 days, therefore application rejected automatically by the system.